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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1583/(MAH)/2017

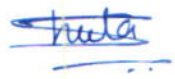
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

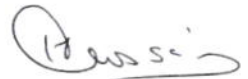
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.01.2018

NAME OF THE PARTIES: Noble Corporation  
V/s.  
Kelvott (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
7.	Shuntes Singh	Advocate for Corporate Debtor.	

Mussein Dholkanala  
i/b. Ganesh & Co. Advocate for  
Operational Creditor



ORDER

CP No.1583/I&BP/NCLT/MB/MAH/2017

First Call : Pass over for taking instruction from the Client.

Second Call: For the parties have reported that settlement is likely to happen, at their  
request, list this matter on 11.1.2018.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B.S.V. PRAKASH KUMAR  
Member (Judicial)